

ITEM NO.802

COURT NO.5

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 17473/2022

(Arising out of impugned final judgment and order dated 27-05-2022 in CRWP No. 353/2022 passed by the High Court of Judicature at Bombay at Nagpur)

PRAKASH DADARAO VAIDYA & ORS.

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

Date : 01-06-2022 This petition was called on for mentioning today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Shakul R. Ghatole, Adv.
Mr. Nitesh Samundre, Adv.
Mr. Vatsalya Vigya, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Tag with SLP(Cr1.) Dy. No. 17354 of 2022 (subject to curing the defects).

(NEETA SAPRA)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)